

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-352(PB)/2017

IN THE MATTER OF:

M/s ACPC Enterprises

.... **APPLICANT / PETITIONER**

Vs

Affinity Beauty Salon Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER

:- Mr. K. Datta, Ms. Prachi Johri,
Advocate

For the RESPONDENT

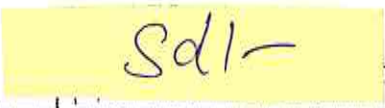
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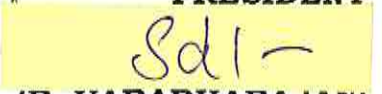
ORDER

Learned Counsel for the respondent has raised a preliminary objection and has further stated that he would file a short affidavit opposing the admission of the petition. The needful shall be done within one week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the Counsel opposite.

List the matter on 5th October, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**